BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 189 / 2025 / EZ

Saroj Kumar Patra ...Applicant

VERSUS

State of Odisha & Others ...Respondents

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By the Respondent No.3

Kolkata

Through

Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.3
(State Pollution Control Board, Odisha)
E-mail: dpnjnghsh0@gmail.com
Phone No.:9903080977

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

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AFFIDAVIT ON BEHALF OF STATE POLLUTION CONTROL BOARD, ODISHA R.NO.3.

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts and

circumstances with the case and competent to swear this affidavit.

2. That in this OA, the applicant has raised the issue of illegal encroachment of forest land (Gramya Jungle) by M/s. Epsilon Carbon Ashoka Pvt. Ltd.(ECAPL) at Sripura village in the district of Jharsuguda, Odisha which has also been impleaded as R-8. Accordingly, prayer has been made for issuance of appropriate direction to the MoEF&CC (R-6) to withdraw the environmental clearance granted vide order dtd.06.03.2024 in favour of R-8 by the R-6, copy of which has been annexed as Annexure-1 of the OA.

3. That at the outset, it is humbly submitted that the encroachment of forest land is not coming under the purview of the R-3 Board.

The para wise reply of the R-3 Board to the OA is given hereunder:

a. That as regards the averments made in para-1 of the OA it is humbly submitted that the issue with regard to illegal encroachment of forest land is not coming under the purview of the R-3 Board.

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b. That as regards the averments made in para-2 of the OA it is humbly submitted that the R-8 has obtained Environmental Clearance from R-6, vide EC Identification No.- EC23A1401OR5853595N, dtd:- 06.03.2024 for the Proposed Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA" located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha. Copy of the same has already been annexed as Annexure-1 to the OA.

The R-8 has obtained Consent to Establish under the provisions of Section-25 of the Water (PCP) Act, 1974 and Section-21 of the Air (PCP) Act, 1981 vide

NOTARY
M.K. PRADHAN
BHUBANESWAR
REGD.NO.ON-71/09
DATE EXPIRY
02.03.2029
GOVT. OF ODISHA (INDIA)

Letter No.8496, dtd.26.05.2023 for the products as indicated in the said order, which is given below.

Sl No.	Products	Proposed Production Capacity (MT/Y)
Coal Tar Distillation (CTD) Unit:-		
1.	Coal Tar Pitch	150000
2.	Carbon Black Oil	217800
3.	Anthracene Oil/Heavy Creosote Oil	84000
4.	Wash Oil	30000
5.	Naphthalene	30000
6.	Phenol Oil	9000
7.	Light Oil	6000
8.	De Hydrated Coal Tar	290000
The plant to run in different mode (like M-1, M-2, M-3 etc) with different products from the above list with total finished product to remain within 3,00,000 TPA.		
Coal Tar Value Added (CTVA) Unit		
9.	Crude Phenol Mixture	12,500
10.	Phenol	6,200
11.	Ortho, meta, para cresol or mixture	5,800
12.	Xylenol	1,200
13.	Calcium Carbonate	9,300
14.	Phenol Oil	4,700
15.	Crude Anthracene	12,100
16.	Fine Anthracene	3,700
17.	Carbazole	1,600

NOTARY M.K. PRADHAN BHUBANESWAR REGD.NO.ON-71/09 DATE EXPIRY 02.03.2029 GOVT. OF ODISHA (INDIA)

18.	Phenanthrene	3,300
19.	Anthracene (Anthracene Oil Unconverted) (By product)	93,400
The plant to run in different mode (like M-1, M-2, M-3 etc) with different products from the above list with total finished product will remain within 1,80,000 TPA.		

Copy of the Consent to Establish order granted by the R-3 in favour of R-8 is annexed to this affidavit and marked as **ANNEXURE - R3/1**.

c. That as regards the averments made in para-3 to 6 of the OA it is humbly submitted that the issue raised therein i.e. encroachment of forest land is not coming within the purview of this Board.

d. That as regards the averments made in para-7 of the OA it is humbly submitted that diversion of forest land is not coming under the purview of the R-3 Board. However, the R-8 has obtained Environmental Clearance from R-6 vide EC Identification No.- EC23A1401OR5853595N, dtd:-06.03.2024 for the Proposed Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA

NOTARY M.K. PRADHAN BHUBANESWAR REGD.NO.ON-11/09 DATE EXPIRY 02.03.2029 GOVT. OF ODISHA (INDIA)

2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA" located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha. Copy of the order dtd.06.03.2024 regarding grant of environmental clearance referred in this para has already been annexed to this OA vide Annexure-1.

e. That as regards the averments made in para-8 to 17 of the OA it is humbly submitted that the encroachment of forest land is not coming under the purview of this Board.

4. That in view of the submission hereinabove, no further comments on Ground-A to Ground-C is necessary from the R-3 Board.

5. That it is further humbly submitted that the R-8 unit is under construction stage and has not yet started its operation.

NOTARY GOVT. OF ODISHA (INDIA) RADHAN BHUBANESWAR REGD.NO.ON-71/09 DATE EXPIRY 02.03.2029

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

6. That the R.No.3 Board craves leave of this Hon'ble Tribunal to file further affidavit, if required, for proper adjudication of this case.

7. That the annexure annexed to the present affidavit is true and correct copy of its original.

8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

02 JAN 2026

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 2nd day of January, 2026.

SWORN BEFORE ME

NOTARY
M.K. PRADHAN
BHUBANESWAR
REGD.NO.ON-71/09
DATE EXPIRY
02.03.2029
GOVT. OF ODISHA (INDIA)

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

02/01/26

ANNEXURE-R3/1

Tel : 0674-2564033
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Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT& CLIMATE CHANGE, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII
Bhubaneswar – 751012

No. 8496 / IND-II-CTE-8956 Date: 26.05.2023
Through online/
By speed post

CONSENT TO ESTABLISH ORDER

In consideration of the online application No.4631838 for obtaining Consent to Establish for **M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL)** the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for **installation of Integrated Carbon Complex consisting of Coal Tar Distillation (CTD) unit of capacity 300,000 TPA and Coal Tar value added (CTVA) unit of capacity 180,000 TPA (Phase-I)**with the production of the following combination of products;

Sl No	Products	Production Capacity (Metric Ton/ Year)
1.	**Coal Tar Distillation (CTD) unit**	
2.	Coal Tar Pitch	150000
3.	Carbon Black Oil	217800
4.	Anthracene Oil/Heavy Creosote Oil	84000
5.	Wash Oil	30000
6.	Naphthalene	30000
7.	Phenol Oil	9000
8.	Light Oil	6000
9.	De Hydrated Coal Tar	290000
	The plant to run in different mode (like M-1, M-2, M-3 etc) with different products from the above list with total finished product to remain within 3,00,000TPA.	
	Coal Tar value added (CTVA) unit	
10.	Crude Phenol Mixture	12500
11.	Phenol	6200
12.	Ortho, meta, para cresol or mixture	5800
13.	Xylenol	1200
14.	Calcium Carbonate	9300
15.	Phenol Oil	4700
16.	Crude Anthracene	12100
17.	Fine Anthracene	3700
18.	Carbazole	1600
19.	Phenanthrene	3300
20.	Anthracene (Anthracene Oil	93400

	Unconverted) (By product)	
	The plant to run in different mode (like M-1, M-2, M-3 etc) with different products from the above list with total finished product will remain within 1,80,000TPA.	

with total project cost of Rs 600 Crores, over an area of Ac 69.02 dec, At village-Sripura, Tahasil-Jharsuguda (Khata No. & Plot No. as mentioned in the application form) in the district of **Jharsuguda,** Odisha with the following conditions.

GENERAL CONDITIONS:

01. This Consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for **five** years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years then a renewal of this consent to establish shall be sought by the proponent.
02. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
03. The industry is to apply for grant of Consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commercial production and obtain Consent to Operate from this Board.
04. **This consent to establish is subject to statutory and other clearances from Govt, of Odisha and/or Govt, of India, as and when applicable.**

SPECIAL CONDITIONS:

A. GENERAL CONDITIONS:

1. **The proponent shall obtain Environmental Clearance under EIA Notification 2006 and amendment made thereafter from MoEF&CC, Govt. of India and any construction activity shall be commenced after obtaining Environmental Clearance.**
2. This Consent to Establish is granted for the capacity as mentioned above and any expansion in the capacity, change or modification in the process, addition, alternation any nature has to be undertaken with prior approval of the Board. For any change in the site or area, fresh Consent to Establish has to be obtained from the Board. The proponent shall carry out construction activity as per approved lay out map **(enclosed).** If the proponent wants to change the approved plant layout map, they

can submit a modified plant layout map with adequate justification for such modification.

3. The industry shall review conditions stipulated in Consent to Establish / Environmental Clearance and their implementation well in advance before applying for Consent to Operate.
4. The proponent shall implement the Pollution Control Measures and safeguards as proposed in the Environment Management Plan (EMP) of Environment Impact Assessment (EIA) report.
5. The proponent shall submit six monthly progress report every year (i.e. June and December) of construction activity of the project to the Board (at Head Office and Regional Office) for record and verification.
6. The proponent shall provide temporary storage space for storage of solid and Hazardous waste before final disposal. The Hazardous and E-waste shall be stored under covered shed on concrete floor.
7. Certificates from the designer or manufacturers of plant facilities shall be provided to the Board before going for installation of plant facilities. An undertaking shall also be submitted to the Board before construction activities so that the installed capacity will not exceed Consent to Establish capacity.
8. The unit shall obtain NOC from CGWA for use of ground water before getting Consent to Operate of State Pollution Control Board, Odisha.
9. The proponent shall obtain permission from Department of Water Resources, Govt. of Odisha for drawl of ground water and surface water.
10. Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations.
11. The green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. At least 3 tiers plantation around boundary shall be developed as green belt and green cover as per CPCB guidelines it must be ensured that at least 33% of the total land area shall be under green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly. Area earmarked for green belt shall not be diverted for any other purpose.
12. The construction and demolition wastes to be generated from the proposed project shall be disposed of in accordance with the provision under "Construction & Demolition Wastes Management Rules 2016".
13. The proponent shall comply to the provisions of E-Waste (Management) Rules, 2016 and amendment thereafter and shall handover e-waste to authorized collection centers/ register dismantlers/ recyclers for proper disposal of e-waste.
14. The proponent shall comply with the provision made under Plastic Waste Management Rules, 2016 and amendment made thereafter and shall ensure prohibition on use of Single Use Plastics within the premises.

15. All the plastic waste generated from the premises shall be collected and sent for co-processing to the nearby cement kilns and / or registered recyclers under Plastic Waste Management Rules, 2016.

16. The construction shall be carried out with fly ash bricks. If the fly ash bricks are not available locally the construction may carried out with other bricks with prior intimation to the concerned Regional Office of SPC Board. A statement indicating use of fly ash bricks during construction period shall be submitted to the Board quarterly for record.

17. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farms and solvent transfer shall be done by pumps.

18. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

19. The proponent shall provide full-fledged environmental management cell and the head of environmental management cell shall report directly to the unit Chief Administrator. A detailed proposal to this effect is to be submitted.

20. The land on which the unit is proposed to be established shall be converted to industrial use Kisam by the competent authority. The copy of said land conversion document shall be submitted to the Board along with consent to operate application.

21. The Board may impose further conditions or modify the conditions stipulated in this order during installation and/or at the time of obtaining consent to operate and may revoke this clearance in case the stipulated conditions are not implemented.

22. No production activity shall commence prior to installation of all pollution control measures. In case it is found that the industry is operated without installation of adequate pollution control equipment, direction for closure shall be issued u/s 31 (A) of Air (PCP) Act, 1981 and / or u/s 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.

B. <u>WATER POLLUTION:</u>

23. **The unit shall install ETP as per the design parameter and specification submitted along with Consent to Establish application. Under no circumstances, the unit shall change the design parameter / specification of ETP as proposed in Consent to Establish application during the installation of ETP. Adequacy of ETP and other pollution control equipment to be verified at the time of Consent to Operate based on the design parameters / specification submitted along with the Consent to Establish application.**

24. The Effluent generated from Process, Floor washing, Cooling Tower blow-down etc shall be treated in proposed 300 KLD ETP with facilities of Pretreatment; Phenol removal, biological treatment (Pre-aeration treatment; Anaerobic treatment; Aerobic treatment) post biological treatment. Wastewater of each section to be sent to the gravity-settling tank, where oil will be separated. Then the wastewater to be sent for air flotation treatment, where most of oil and suspended solids will be removed. Industrial/trade effluent shall be segregated into High COD/TDS and Low COD/TDS

effluent streams. High TDS/COD shall be passed through stripper followed by MEE (Multi Effect Evaporation System) and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP and then passed through RO system. Condensate and recovery water will be recycled/reused within factory premises. The treated effluent shall meet prescribed standard of pH – 6.5 to 8.0, COD-250 mg/l, BOD – 30 mg/l, TSS-50 mg/l and Oil & Grease – 5.0 mg/l; Phenolic Compounds as Phenol- 1.0 mg/l, Cyanide as CN^{-1}- 0.2 mg/l and NH_3-N -50 mg/l even though there shall not any discharge.

25. The entire treated effluent shall be recycled and in no case, there shall be any discharge from the unit so that the unit shall function as a ZLD unit. Zero Liquid Discharge shall be ensured, and no waste/treated water shall be discharged outside the premises under any circumstances.

26. The unit shall install online Continuous Effluent Quality Monitoring System (CEQMS) at the outlet of Effluent Treatment Plant (ETP) for online real time data transmission through GPRS system to SPCB RT-DAS server and also upload data for use by CPCB.

27. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

28. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected in an adequate size collection pond and treated through a Surface runoff treatment system consisting of sedimentation through settling tanks/ ponds in series followed by high-rate clarification through clarifloculator / tube settlers shall be installed to meet the discharge norms and shall be recycled / discharged specially during monsoon period.

29. Solvent management shall be carried out for following manner:

    i. The reactor shall be connected to chilled brine condenser system.

    ii. Reactor and solvent handling pump shall have mechanical seals to prevent leakages.

    iii. The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.

    iv. Solvents shall be stored in a separate space specified with all safety measures.

    v. Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.

    vi. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valves to prevent losses.

    vii. All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

30. Handling of coal tar, distilled fraction and pitch handling shall be done safely without affecting air/water outside of the factory premises.

31. The domestic wastewater generated from the industry shall be treated in sewage treatment plant to meet the following standards as notified by the MoEF&CC, Govt. of

India vide G.S.R. 1265 (E), dated 13.10.2017. The treated water shall be reused for gardening and plantation. Under no circumstances there shall be any discharge of treated waste water to outside the factory premises.

Sl. No.	Parameters	Standards
1.	pH	6.5-9.0
2.	BOD(mg/l)	30
3.	TSS(mg/l)	<100
4.	Fecal Coliform (MPN/100ml)	< 1000

32. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.

C. **AIR POLLUTION:**

33. Packed Column Scrubbers shall be installed for control of emissions from the vent attached to the raw material storage tanks, distillation tanks and product receiving tanks for control of air pollution and VOC emissions. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines, and at no point of time, the emission levels shall go beyond the prescribed standards.

34. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms.

35. The unit shall install Online Continuous Stack Emission Monitoring Systems (CEMS) at stack attached to the Packed Column Scrubbers for online real time monitoring for PM and data transmission through GPRS system to SPCB RTDAS server and also upload data for use by CPCB

36. Air compressor and DG set shall be acoustically designed and shall be housed in appropriate acoustic enclosures so that the noise level outside it shall conform to the prescribed norms

37. The storage tanks shall be provided with water seals to all probable leaking points so as to minimize the VOCs emissions.

38. Raw materials as well as the products shall be kept in imperviously lined container/pit under closed shed in order to avoid any contamination of ground water and surface run off.

39. Utmost care shall be taken to ensure full condensation of the products and there shall be no leakage of product/fumes/gases in the process of distillation, condensation and collection to avoid odour nuisance. Heating chambers, condensers and connecting pipe lines shall be periodically checked regarding leakages and maintained properly. In case of any episodal leakages, immediate action shall be taken for necessary repair and maintenance with shut down of the plant.

40. The unit shall not use Creosote Oil and Coal Tar as a fuel in the preheating system to avoid odour nuisance in the surroundings.
41. The unit shall use LDO/HSD as a fuel in the heating purposes.
42. The oil tanks shall be completely enclosed to control odour nuisance.
43. The naphthalene packaging area shall be provided with dust extraction system of adequate capacity. The Naptha sludge shall be bagged in polythene bags and kept under shed.
44. Both dust suppression (dry fog) and extraction (bag filter) system shall be provided at all dust generating source such as any crushing, screening & material transfer points etc. to control fugitive emission.
45. Portholes and suitable platforms shall be provided in the stack attached to point emission sources for facilitating stack gas analysis.
46. The minimum stack height of the furnaces etc., shall be according to the following formula:

$$H = 14\ (Q)^{0.3} \text{ meters}$$

H = Height of the stack in meter and

Q = Quantity of SO_2 emission in kg/hr

47. The above products from the product condenser shall be collected in the separate covered product receiving tanks with safety valves provision. The product receiving tank shall be connected with a common suction system (having vacuum trap pot and water circulating system for creating vacuum in the suction line and scrubbing of vapors) and vent with VOC absorbing media like activated carbon.
48. The treated gases shall comply with emission norms and prior to dispersion into atmosphere through stack.
49. Work zone areas including the roads surrounding the plant shall be asphalted or concreted. A permanent high pressure water spraying system shall be installed for regular spraying of water on roads and work zones to minimizing fugitive dust emission.
50. Necessary preventive measures shall be taken so that the ambient air quality including noise shall conform to National ambient air quality standards and standards for noise in industrial area as per **Annexure-I.** Ambient air quality at the boundary of the plant premises shall meet the prescribed standards of the Board as per **Annexure - II.**
51. The unit shall install online Continuous Ambient Air Quality Monitoring Systems (CAAQMS) within the plant premises at suitable location for online real time monitoring **for the measurement of Benzo-a-Pyrene, PM_{10}, SO_2, NO_2, NH_3 the vital parameters of the environment in order to continuously monitor its levels automatically and** data transmission through GPRS system to SPCB RTDAS server and also upload data for use by CPCB **and simultaneous publication of such data recorded online for the benefit of public at large and.** The location of CAAQMS shall be decided in consultation with the concerned Regional Officer of the SPC Board.

52. Industry shall install industry grade HD IP (Internet Protocol) surveillance cameras at suitable location to view emission from all the stacks and fugitive emission of the plants, having PAN, Tilt, Zoom (PTZ) with wiper facility and minimum 30x optical zoom. The camera shall support day & night operation with Infra-red cut filters, covering 400m or more distance. The camera must support the latest network protocols, network security (password protection, IP address filtering, HTTPS encryption) and 3rd party applications. This camera shall comply with international standards IEC 62262, IP66 with IK10 ratings or higher quality. Real Time Un-interrupted data from this online IP camera shall be connected to the Central Server of State Pollution Control Board, Odisha through IoT/GPRS device for data streaming and/or through dedicated lease line by the industry. The industry shall make provisions at the site to store video streaming data of this camera for at least one month and facility for data migration to external devices.

53. Work zone areas including the internal roads surrounding the plant shall be asphalted or concreted. A water spraying system shall be installed for regular spraying of water on roads and work zones to minimize fugitive dust emission.

54. Air compressor and DG set shall be acoustically designed and shall be housed in appropriate acoustic enclosures so that the noise level outside it shall conform to the prescribed norms.

55. The height of the stack attached to the D.G set shall confirm to the following:

$$H = h + 0.2\sqrt{KVA}$$

Where, h = Height of the building where it is installed in meter
KVA = Capacity of D.G Set and
H = Height of the stack in meter above ground level

D. SOLID WASTE

56. The storage tank shall be preferably placed above the ground with low raise bund wall & cemented floor with slope to collect spillages, if any, to collection pit. The spillages from collection pit shall be transferred to ETP or reaction tank, as the cases may be through pump.

57. The sludge generated as bottom residue during the distillation process, residue of single or Multi Effect Evaporator/ETP residue, water scrubber, as applicable, shall be collected and temporarily stored in non-reactive drums/bags under a dedicated hazardous waste storage area and be sent to authorized common TSDF or other authorized facility within 90 days from generation of the waste in accordance with the authorization issued. Such storage area shall be covered and shall have proper ventilation.

58. Filter press shall be installed for de-sludging of ETP sludge instead of sludge drying beds to avoid odor problems.

59. Garbage / food waste from canteen & guest house shall be used for vermin composting and to be used as manure for green belt development.

60. The company shall undertake waste minimization measures as per following:-

    i. Metering and control of quantities of active ingredients to minimize waste.

ii. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.

iii. Use of automated filling to minimize spillage.

iv. Use of Close Feed system into batch reactors.

v. Venting equipment through vapor recovery system.

vi. Use of high-pressure hoses for equipment clearing to reduce wastewater generation.

61. Separate application shall be made to obtain letter of authorization for disposal of all hazardous wastes under Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and amended thereafter.

62. Other Solid waste generated if any shall be disposed of properly without causing any public nuisance.

63. Municipal Solid Waste generated from the unit shall be disposed off as per the Solid Waste Management Rules, 2016 and amendment thereafter.

Encl: Approved plant layout map and Annexure-I & II.

MEMBER SECRETARY

To

The Director,
M/s Epsilon Carbon Ashoka Pvt. Ltd.,
2nd Floor Upadrastha House, Dr. V.B. Gandhi Marg,
Tahasil-Mumbai, Dist-Mumbai

Memo No. 8497 **/ Date** 26.05.2023

Copy forwarded to:

1. The Collector & District Magistrate, **Jharsuguda**
2. The Director, Factories & Boiler, Bhubaneswar
3. The DFO, **Jharsuguda**
4. Consent to Operate Cell, SPC Board, Bhubaneswar
5. Hazardous Waste Management Cell, SPC Board, Bhubaneswar
6. The Regional Officer, SPC Board, **Jharsuguda**
7. Copy to Guard file.

26/05/2023

ADDL. CHIEF ENV. ENGINEER

O/C

NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD
NOTIFICATION

New Delhi, the 18th November, 2009

No. B-29016/20/90/PCI-L—In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), and in supersession of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20	- Improved West and Gaeke
		24 hours**	80	80	-Ultraviolet fluorescence
2	Nitrogen Dioxide (NO_2), µg/m³	Annual*	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 hours**	80	80	- Chemiluminescence
3	Particulate Matter (size less than 10µm) or PM_{10} µg/m³	Annual*	60	60	- Gravimetric - TOEM
		24 hours**	100	100	- Beta attenuation
4	Particulate Matter (size less than 2.5µm) or $PM_{2.5}$ µg/m³	Annual*	40	40	- Gravimetric - TOEM
		24 hours**	60	60	- Beta attenuation
5	Ozone (O_3) µg/m³	8 hours**	100	100	- UV photometric - Chemiluminescence
		1 hour**	180	180	- Chemical Method
6	Lead (Pb) µg/m³	Annual*	0.50	0.50	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper - ED-XRF using Teflon filter
		24 hours**	1.0	1.0	
7	Carbon Monoxide (CO) mg/m³	8 hours**	02	02	- Non Dispersive Infra Red (NDIR) spectroscopy
		1 hour**	04	04	
8	Ammonia (NH_3) µg/m³	Annual*	100	100	-Chemiluminescence -Indophenol blue method
		24 hours**	400	400	

(1)	(2)	(3)	(4)	(5)	(6)
9	Benzene (C_6H_6) $\mu g/m^3$	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(a)Pyrene (BaP) - particulate phase only, ng/m^3	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m^3	Annual*	06	06	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m^3	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note. — Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

SANT PRASAD GAUTAM, Chairman
[ADVT-III/4/134/09/Exty.]

Note: The notifications on National Ambient Air Quality Standards were published by the Central Pollution Control Board in the Gazette of India, Extraordinary vide notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998.

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ANNEXURE-II

SCHEDULE
(see rule 3(l) and 4(l)

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB(A) Leq *	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

Note

1. Day time shall mean from 06:00 A.M. to 10:00 P.M.
2. Night time shall mean from 10:00 P.M. to 06:00 A.M.
3. Silence zone is defined as an area comprising not less than 100 meters around hospitals, educational institutions and courts. The silence zones are zones which are declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq : It is an energy mean of the noise level, over a specified period.

[F. No. Q-14012/l/96-CPA]
VIJAI SHARMA, R. Secy.